

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 383/TT/2019**

- Subject** : Petition for truing-up of capital cost for the period from 1.4.2014 to 31.3.2019 and determination of transmission tariff for the period from 1.4.2019 to 31.3.2024 for Transmission System constructed, maintained and operated by Torrent Power Grid Ltd.
- Date of Hearing** : 13.7.2020
- Coram** : Shri. I.S. Jha, Member  
Shri Arun Goyal, Member
- Petitioner** : Torrent Power Grid Limited (TPGL)
- Respondents** : Torrent Power Limited (TPL) & Others
- Parties Present** : Shri Chetan Bundela, TPGL  
Shri Jignesh Langalia, TPGL  
Shri Tapan Pandya, TPGL

**Record of Proceedings**

The matter was heard through Video Conference.

2. The representative of the Petitioner submitted that Torrent Power Grid Limited (TPL) has filed the instant petition for truing-up of the tariff of the 2014-19 tariff period and for determination of tariff for the 1.4.2019 to 31.3.2024 tariff period for the Transmission System constructed, maintained and operated by the Petitioner.

3. The representative of the Petitioner submitted that the Commission vide order dated 19.9.2016 in Petition No. 134/TT/2015 trued up the transmission tariff of the 2009-14 period and determined the tariff of 2014-19 period. Later, a Review Petition No. 56/TT/2016 was filed by TPL against the order dated 19.9.2016 and the Commission vide order dated 31.7.2017 allowed the Review Petition, consequently trued-up tariff of 2009-14 and tariff of 2014-19 tariff periods was revised. He submitted that for truing-up of tariff of 2014-19 tariff period, the certificate of capital cost duly certified by the Statutory Auditor has been submitted. He requested to allow additional capital expenditure as claimed in Form-5 under Regulation 14(3)(v) of the 2014 Tariff Regulations. The additional capital expenditure during 2019-24 tariff period is proposed towards replacement of porcelain insulators with polymer insulators. He submitted that 81 tension towers have been identified to be replaced



by 160 KN polymeric insulators string, the number of strings required for the above would be about 1416 and the estimated cost of the same is Rs. 2.10 crore which is covered under Regulation 25(2)(d) of the 2019 Tariff Regulations. He submitted that based on the above additional capital expenditure, the transmission tariff has been calculated and all the components of tariff have been claimed in terms of the 2014 Tariff Regulations. He submitted that the proof of publication of notice regarding filing of the instant petition has been submitted and requested to allow tariff as prayed. He further submitted that MPPMCL has submitted its reply to the petition and TPL has filed its rejoinder.

4. The Commission directed the petitioner to submit the following information on an affidavit with advance copy to the Respondents by 10.8.2020:-

- (a) To arrive at the Effective Tax Percentage for the tariff period 2014-19, the details (Section wise of Income Tax Act) of 'Total Tax & Interest paid', 'Assessed MAT Income' and 'Refund of Tax and interest recovered thereon or additional payment of tax and penalty for short deposited tax' duly certified by the Auditor in accordance with applicable Auditing Standard and Implementation Guidelines, separately for 'Tariff Income' and 'Non-Tariff Income' duly reconciled with Books of Accounts.
- (b) The gross value and cumulative depreciation till the date of decapitalization of porcelain insulators line-wise, which are proposed to be replaced with polymer insulators during 2019-24 period.
- (c) The total outstanding undischarged liability as on 31.3.2014 was Rs.2041 lakh, out of which Rs.1953 lakh has been discharged during period 2014-19 tariff period. Remaining undischarged liability of Rs.87.39 lakh has been written back in 2017-18, as indicated in Form-5. This may be Clarified.

5. The Commission directed the Respondents to file their reply by 13.8.2020 and the Petitioner to file rejoinder, if any, by 22.8.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

6. The matter will be listed in due course of time for which a separate notice will be issued to the parties.

**By order of the Commission**

**sd/-**

(V. Sreenivas)  
Dy. Chief (Law)

